

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

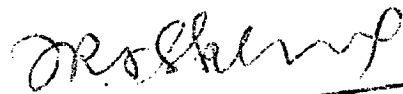
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

...
NEW DELHI: THE 19th October, 1974.

NOTIFICATION
INCOME TAX

No. 757 (F.No. 404/156/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri G.Muralidhar Rao, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The notification shall come into force with effect from 19th October, 1974.



(T.R. Aggarwal)

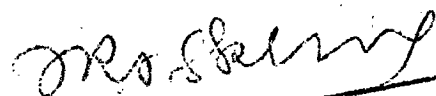
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 757 (F.No. 404/156/74-ITCC):

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Deputy Secretary to the Govt. of India.

*SSN.

No. CC/ITCC/842/243/RSP./74.

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